NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 123 of 2020

IN THE MATTER OF:

Ashish Dynaneshwar MahajanAppellant

Vs.

Samarth Lifters Pvt. Ltd. & Anr.Respondents

Present:

For Appellant: Though present but not marked attendance

For Respondents: Mr. Ankur Kashyap, Mr. Rohit Rajarshi, Advocates

for IRP

Mr. Abhishek Sharma, Mr. Indraprateek Naidu,

Advocates for R-1

Mr. Raghav Shankar, Ms. Ekta Bhasin, Ms. Shreya

Singh, Advocates for Intervenors

ORDER

16.03.2020 - Learned Counsel for Appellant states that arguing Counsel is out of country and not available. One opportunity is sought. Last opportunity is given. On next date the appeal should be argued.

List the appeal in 'Orders' category on 17th April, 2020.

[Justice A.I.S. Cheema] Member (Judicial)

> [V.P. Singh] Member (Technical)

[Alok Srivastava] Member (Technical)